

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:179  
ANSWERED ON:05.12.2013  
COMPANIES BILL  
Singh Shri N.Dharam

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Companies Bill, 2013 provides an opportunity to definance the companies so as to obtain the status of a Dormant Company;
- (b) if so, the details thereof along with the details of the companies that have applied for obtaining the status of a Dormant Company;
- (c) whether the Government has granted the said status to some defunct companies; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) to (d) The Companies Act, 2013 has been assented by the President of India on 29.08.2013 and published in the Official Gazette on 30.08.2013 which empowers the Central Government to bring into force various sections from such date(s) as may be notified. Accordingly, 98 Sections of the Companies Act, 2013 have been notified on 12.09.2013. The rest of the provisions including section 455 of the Companies Act, 2013 dealing with dormant company is yet to be notified as it prescribe Rules also to be notified while notifying the provisions of the Companies Act, 2013. Thus extensive Consultations with stakeholders, public at large and other Regulators are being carried out.